

PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) and (b) An incident of food poisoning was reported in the canteen at Railway Diesel Shed, Tughlakabad on 18.6.1998. A total of 110 number of staff were affected. They were quickly sent to various hospitals escorted by Railway Doctors. Out of the 110, 51 workers were admitted/kept under observation. Condition of others did not warrant hospitalisation and therefore they were discharged. Out of the 51 workers admitted two were kept overnight for observation while the remaining were released after some time. These two workers were also discharged the next day. A fact finding enquiry was ordered to go into the cause of the incident. The inquiry revealed the food poisoning occurred due to falling of lizard in 'Dal'.

(c) No, Sir. The quality of food in railway canteens is not substandard or unhygienic. It was just an isolated incident.

(d) The question does not arise. As far as this isolated incident is concerned, three employees have been prima facie held responsible for not exercising adequate care and are being taken up under Railway Servants (Discipline & Appeal) Rules.

[Translation]

Light Rail Project in Pune

4351. SHRI VITHAL TUPE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the State Government of Maharashtra has sent any proposal to the Union Government to introduce the 'light train' in Pune city;

(b) if so, the details and the present status thereof; and

(c) the funds likely to be provided for this Project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) No, Sir.

(b) Does not arise.

[English]

Agreement with Foreign Companies

4352. SHRI KHARABELA SWAIN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways still have any agreement with any foreign companies which were entered into prior to India's independence;

(b) if so, the names of such companies and the financial benefits which they derive from Indian Railways;

(c) the reasons for which such agreement still exists;

(d) whether the Railways propose to terminate such agreements in the near future; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No, Sir. In so far as two branch Railways lines owned by private companies from pre-independence period are concerned, these are not foreign companies but Indian companies incorporated under the then Indian companies Act.

(b) The Indian companies concerned are the Ahmedpur-Katwa Railway Company Ltd. and The Central Provinces Railways Company Ltd. The financial terms are as shown in the given statement.

(c) and (d) The agreement provides for periodic review to examine the question to acquisition by the Ministry of Railways. Accordingly, the Ministry of Railways have decided not to exercise the purchase option in view of the poor financial position of both private Railways and hence the arrangements continue.

(d) Does not arise.

Statement

(1) **The Ahmedpur-Katwa Railway Company Ltd. :** As per the agreement with the Company, if the net receipts in a year are not sufficient to pay a return of 3.5% on the paid up capital, the deficit shall be made good by the Government. If such receipts exceed 3.5% but do not exceed 5% of the paid of capital, the amount will be retained by the Company. In the event that net receipts exceed 5% of the paid up capital, the surplus will be divided equally between the Company and the Government. The Company is presently being paid only an amount of 3.5% of the paid up capital per annum.

(2) **The Central Provinces Railway Company Ltd. :** As per the agreement 45% of the gross earnings are retained by Central Railway towards operation and maintenance expenses. If the balance remaining is insufficient to yield a return of 5% per annum on the Company's capital of Rs. 94 lakhs plus Rs. 21,000/- per annum towards management expenses, the deficit

shall be made good by the Central Railway to the Company. In the event that the balance exceeds the guaranteed return as above, it is shared equally by Central Railway and the Company.

RLEGP as Part of JRY

4353. SHRI GORDHANBHAI JAVIA :
SHRI RAMSHAKAL :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Rural Landless Employment Guarantee Programme is a part of Jawahar Rozgar Yojana;

(b) if so, the details of the targets fixed for creating employment opportunities for the rural landless during the last two years, State-wise; and

(c) the details of the targets achieved during the above period, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) No, Sir. Rural Landless Guarantee Programme was merged alongwith the National Rural Employment Programme into Jawahar Rozgar Yojana w.e.f. 1st April, 1989 with the objective of providing additional gainful wage employment during the lean agricultural season to rural poor including poor landless.

(b) and (c) The State-wise details of targets fixed for creating employment opportunities and achievements made during the last two years under JRY is as per given statement.

Statement

(Lakh Mandays)

Sl. No.	State/U.T	1996-97		1997-98	
		Target	Achievement	Target	Achievement
1	2	3	4	5	6
1.	Andhra Pradesh	373.67	329.75	336.97	310.98
2.	Arunachal Pradesh	4.42	2.79	4.94	2.88
3.	Assam	98.77	91.54	110.36	107.69
4.	Bihar	489.25	460.02	546.64	533.04
5.	Goa	4.39	5.30	3.32	2.55
6.	Gujarat	109.14	105.20	69.00	82.81
7.	Haryana	15.73	13.08	16.11	16.01

1	2	3	4	5	6
8.	Himachal Pradesh	7.63	10.62	8.52	10.11
9.	Jammu & Kashmir	47.27	18.36	22.64	24.05
10.	Karnataka	255.74	250.94	222.78	265.91
11.	Kerala	59.73	55.45	66.74	41.82
12.	Madhya Pradesh	444.97	349.02	329.89	347.15
13.	Maharashtra	469.32	455.08	524.38	527.74
14.	Manipur	3.20	3.49	3.15	2.16
15.	Meghalaya	4.35	6.96	4.87	4.54
16.	Mizoram	2.39	2.46	1.59	1.91
17.	Nagaland	6.54	11.65	7.30	7.71
18.	Orissa	321.32	314.19	299.18	299.82
19.	Punjab	15.62	7.85	11.95	12.83
20.	Rajasthan	162.92	168.12	182.03	196.14
21.	Sikkim	1.49	2.63	1.66	2.65
22.	Tamil Nadu	406.90	488.60	312.56	388.81
23.	Tripura	6.35	10.38	5.91	7.31
24.	Uttar Pradesh	603.21	658.18	561.71	599.49
25.	West Bengal	221.86	178.53	206.58	154.62
26.	A & N Islands	1.25	0.82	1.04	0.15
27.	D & N Haveli	0.65	1.02	0.73	0.49
28.	Daman & Diu	0.85	0.50	0.45	0.56
29.	Lakshadweep	0.80	0.88	0.90	1.46
30.	Pondicherry	1.74	2.91	1.00	0.63
Total		4141.37	4006.23	3864.90	3954.02

Traffic Survey for Running of DMU Train

4354. SHRI DADA BABURAO PARANJPE : Will the Minister of RAILWAYS be pleased to state :

(a) whether traffic survey is being conducted for running of a D.M.U. train from Katani to Narsinghpur via Jabalpur; and

(b) if so, the time by which this survey work is likely to be completed and the D.M.U. train introduced ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF